

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "E" BENCH: NEW DELHI**

**BEFORE SHRI N.K.BILLAIYA, ACCOUNTANT MEMBER &
SHRI KUL BHARAT, JUDICIAL MEMBER**

ITA No.1708/Del/2019

[Assessment Year : 2014-15]

Smt. Monica Aggarwal, House No.68, Gagan Vihar Extension, Delhi-110092. PAN-AHHPA1338D	vs	ITO, Ward-59(3), New Delhi-110002.
APPELLANT		RESPONDENT
Appellant by	None	
Respondent by	Shri Jeetendra Chand, Sr.DR	
Date of Hearing	07.11.2022	
Date of Pronouncement	07.11.2022	

ORDER

PER KUL BHARAT, JM :

This appeal filed by the assessee for the assessment year 2014-15 is directed against the order of Ld. CIT(A)-37, New Delhi dated 24.12.2018.

2. At the time of hearing, no one attended the proceedings on behalf of the assessee. The assessee does not wish to further litigate the matter and withdraw the appeal due to the settlement of the tax dispute under the Direct Tax Vivad se Vishwas Act, 2020. A letter dated 12.09.2022 by the assessee is placed on record.

3. Ld. Sr. DR has no objection in this regard.

4. We have heard Ld. Sr. DR and perused the material available on record. The request of the assessee is allowed. Thus, the appeal of the assessee is dismissed as withdrawn.

5. In the result, the appeal of the assessee is dismissed.

Order pronounced in the open Court on 07th November, 2022.

Sd/-

Sd/-

(N.K.BILLAIYA)
ACCOUNTANT MEMBER

(KUL BHARAT)
JUDICIAL MEMBER

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI